

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF TATHYA ENGINEERING & INFRAPROJECT PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Tathya Engineering & Infraproject Private Limited
2.	Date of incorporation of corporate debtor	17.01.2006.
3.	Authority under which corporate debtor is incorporated/ Registered	Registrar of Companies- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2006PTC158936
5.	Address of the registered office and principal office (if any) of corporate debtor	321, First Floor, Kumud Villa, V. P. Road, Mumbai MH 400004 IN.
6.	Date of closure of Insolvency Resolution Process	15.05.2019
7.	Liquidation commencement date of corporate debtor	12.10.2020 (Date of receipt of order) Date of order:-07.10.2020.
8.	Name and registration number of the insolvency professional acting as liquidator	Name:-Mr. Vighnesh Arun Palkar Registration Number:- IBBI/IPA-001/IP-P01668/2019-2020/12665
9.	Address and e-mail of the liquidator, as registered with the Board	Registered Address:-1804, Haware Infotech Park, Sector 30A, Vashi, Navi Mumbai-400705. E-mail ID:- ipvighnesh@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Registered Address:-1804, Haware Infotech Park, Sector 30A, Vashi, Navi Mumbai-400705. E-mail ID:- liquidatortathya@gmail.com
11.	Last date for submission of claims	11.11.2020

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the Tathya Engineering & Infraproject Private Limited on 07.10.2020 under section 33 of the Code and the order is uploaded on NCLT Website, received by the liquidator on 12.10.2020.

The stakeholders of Tathya Engineering & Infraproject Private Limited are hereby called upon to submit their claims with proof on or before 11.11.2020 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: 12.10.2020

Place: Navi Mumbai

Vighnesh Arun Palkar
Liquidator for Tathya Engineering & Infraproject Private Limited
IBBI/IPA-001/IP-P01668/2019-2020/12665

